

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1279
TO BE ANSWERED ON THE 18TH DECEMBER, 2018

WEATHER BASED CROP INSURANCE SCHEME

1279. DR. UDIT RAJ:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether it is a fact that under the weather based crop insurance scheme in Ganganagar, Rajasthan, 2/3rd of the beneficiaries enrolled do not exist at their given addresses, yet pay-out cheques of Rs. 9.87 crore were distributed through some agents of ICICI-Lombard General Insurance Company of India and through discounting of cheques, pay-outs were siphoned off, if so, the details thereof;

(b) whether similar allegations of siphoning of around Rs. 8-10 crore as payout were made by an ex-member of Rajasthan Vidhan Sabha, vide his letter dated 8th June, 2011 to the Union Agriculture Minister, that as per the agriculture finance corporation's report of January 2011 titled Evaluation of Pilot WBCIS, around Rs. 113.50 crore premium was paid within the period of 2007-10, if so, the details thereof;

(c) whether in view of the enrolment of ghost beneficiaries any steps have been taken by the Government for ascertaining the total fraudulent enrolment and ghost payouts by ICICI-Lombard General Insurance Company of India, if so, the details thereof; and

(d) the amount recovered from ICICI Lombard General Insurance Company of India?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (d): Two cases relating to irregularities in coverage of non-loanee farmers during Rabi 2010-11 under erstwhile Pilot Weather Based Crop Insurance Scheme (WBCIS) in Sriganganagar and Hanumangarh districts were reported against ICICI-Lombard General Insurance Company Ltd. Further, a reference dated 08.06.2011 regarding manipulation/irregularities in payment of claims to the farmers in Hanumangarh district of Rajasthan for Rabi 2010-11 season under Pilot WBCIS was received from the ex-member of Rajasthan Vidhan Sabha. As the State Government was implementing and monitoring the scheme at the grassroot level, it was asked to verify the concerned non-loanee farmers individually and immediately settle the claims of genuine farmers. On the basis of the verification, claims of enrollments found genuine were settled. Further, ICICI-Lombard refunded an amount of Rs.11,15,134 being Central share of premium subsidy in respect of 381 farmers, which were not found genuine. ICICI-Lombard, on the basis of the findings of the investigation, lodged complaints at Jawaharnagar Police Station, District Sriganganagar vide FIR No. 142/2014 and 143/2014 dated February, 2014 against their agents. The complete report in the matter has not been provided by the State Government.
